

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 264
TO BE ANSWERED ON FRIDAY, THE 3rd FEBRUARY, 2023**

Review of Constitution

264. SHRI SUSHIL KUMAR SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has adopted the recommendations of the National Commission to Review the Working of the Constitution (NCRWC);
- (b) if so, the details of the recommendations that were accepted and rejected by the Government separately;
- (c) whether a periodical review of the working of the constitution has been felt to get insights into the constitution requirement to pass the test of time;
- (d) if so, the details thereof ;
- (e) whether other countries also carry out such exercises periodically; and
- (f) if so, the details thereof?

ANSWER

**MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a) to (f): The National Commission to review the working of the Constitution (NCRWC) had submitted its report to the Government on 31st March, 2002. The report was forwarded to all Ministries/Departments of the Government, which are administratively concerned with the subject matter of the recommendations. No details are maintained on the exercise of reviewing of the Constitution in other countries.
